

(Notifications published in Part IV-A of the *Maharashtra Government Gazette* Extraordinary, dated 30th April 1966.)

GENERAL ADMINISTRATION DEPARTMENT

Sachivalaya, Bombay 32, 30th April 1966

CODE OF CRIMINAL PROCEDURE, 1898

No. OFL-1066-(ii)-M.—In exercise of the powers conferred by section 558 of the Code of Criminal Procedure, 1898 (V of 1898) in its application to the State of Maharashtra and in supersession of all previous notifications issued in this behalf the Government of Maharashtra hereby, with effect from the 1st day of May 1966, determines Marathi to be the language of all Criminal Courts in the State (other than the High Court and Criminal Courts in Greater Bombay) except for the following purposes, namely :—

1. Charge.
2. Writs, warrants, summonses, notices and other processes which are required to be sent for service or execution to other States, and correspondence connected therewith.
3. *Post mortem* notes and evidence of medical and expert witnesses.
4. English notes of evidence recorded by the presiding officers.
5. Notes of arguments.
6. Judgments and orders.
7. Paper Books in Appeals and Revisions to the District Court and the High Court.
8. Proceedings (both judicial and administrative) that are required to be submitted to the High Court.
9. Periodical returns and statements to the High Court or statistical bureaus.
10. All account Books and returns and statements pertaining to accounts, budget estimates and correspondence pertaining to service matters.
11. Notifications to be published in the *Official Gazette*.
12. Departmental examinations.

13. Matters relating to departmental enquiries including reports and correspondence thereon with the High Court and Government ;

Provided that, English may also be the language for the purposes of—

- (a) Roznama.
- (b) Jantries.
- (c) Memoranda of appeals.
- (d) Administrative Orders.
- (e) Correspondence with the High Court and Government.
- (s) Service Books, travelling allowance bills, pay bills and other bills.

CODE OF CIVIL PROCEDURE, 1908

No. OFL-1066-(iii)-M.—In exercise of the powers conferred by sub-section (3) of section 137 of the Code of Civil Procedure, 1908 (V of 1908), in its application to the State of Maharashtra and in supersession of all previous notifications issued in this behalf, the Government of Maharashtra hereby with effect from the 1st day of May 1966 declares—

(a) Marathi to be the language of all Civil Courts subordinate to the High Court (other than civil Courts subordinate to the High Court in Greater Bombay) except for the purposes specified in Schedule-A hereto :

Provided that, English may also be the language for the purposes specified in Schedule-B hereto ;

(b) that the applications to and the proceedings in such Courts in Marathi shall be written in the Devanagari script.

Schedule A

1. Writs, warrants, summonses, notices and other processes which are required to be sent for service or execution to other States and correspondence connected therewith.

2. Evidence of medical and expert witnesses.

3. English notes of evidence recorded by the presiding officers.

4. Notes of arguments.

5. Judgments and orders.

6. Decrees and orders transferred to other States for execution and correspondence connected therewith.

7. Paper Books in Appeals and Revisions to the District Court and the High Court.

8. Proceedings (both judicial and administrative) that are required to be submitted to the High Court.

9. Periodical returns and statements to the High Court or statistical bureaus.

10. All account books and returns and statements pertaining to accounts, budget estimates and correspondence pertaining to service matters.

11. Notifications to be published in the *Official Gazette*.

12. Departmental examinations.

13. Matters relating to departmental enquiries, including reports and correspondence thereon with the High Court and Government.

Schedule B

1. Roznama.
2. Issues.
3. Jantries.
4. Memoranda of Appeals and cross objections.
5. Administrative orders.
6. Correspondence with the High Court and Government.
7. Service books, travelling allowance bills, pay bills and other bills.

By order and in the name of the Governor of Maharashtra,

D. R. PRADHAN,
Chief Secretary to Government.

(Notifications published in Part IV-B of the *Maharashtra Government Gazette* Extraordinary, dated 30th April 1966.)

GENERAL ADMINISTRATION DEPARTMENT

Sachivalaya, Bombay 32, 30th April 1966

MAHARASHTRA OFFICIAL LANGUAGES ACT, 1964

No. OFL 1066-(i)-M.—In exercise of the powers conferred by sub-section (3) of section 1 of the Maharashtra Official Languages Act, 1964 (Mah. V of 1965), the Government of Maharashtra hereby appoints the 1st day of May 1966 to be the date on which the provisions of sections 4 and 6 of the said Act shall come into force.

MAHARASHTRA OFFICIAL LANGUAGES ACT, 1964

No. OFL-1066-(iv)-M.—In exercise of the powers conferred by sub-section (1) of section 6 read with section 4 of the Maharashtra Official Languages Act, 1964 (Mah. V of 1965), the Government of Maharashtra hereby makes the following rules, namely :—

1. These rules may be called the Maharashtra Official Languages (Excepted Purposes) Rules, 1966.

2. The following purposes shall be excepted purpose for the purposes of section 4 of the Maharashtra Official Languages Act, 1964, namely:—

(1) correspondence with the Government of India and the offices under it including Indian embassies, consular offices and trade commissions;

(2) correspondence with any State Government with whom there is no agreement as is referred to in the proviso to article 346 of the Constitution of India;

(3) correspondance with foreign embassies or consulates;

(4) the decisions or orders of any tribunal, board or authority (by whatever name called) constituted by or under any law for the time being in force and exercising judicial or quasi-judicial powers under such law;

(5) accounts to be rendered to the Accountant General;

- (6) correspondence with the Accountant General;
- (7) all statements for legal opinions and all legal opinions, legal briefs, all propositions for legislation or conveyancing and drafting of legislation and conveyancing, matters connected with litigation in the High Court and Supreme Court legal compilations, and law examinations;
- (8) administration of Notaries Act, 1952;
- (9) Indian Law Repots;
- (10) medical prescriptions, *post mortem* report and reports in medico-legal cases and such other technical matters in the Medical Department of the State Government.

By order and in the name of the Governor of Maharashtra,

D. R. PRADHAN,
Chief Secretary to Government.
